

price as fixed under the Control Order and the prices which the producers are allowed to retain, that is called retention price. As a result of an enquiry by the Tariff Commission in cases where the former are higher than the latter, it is paid into the Fund by the producers. That is the idea.

PAYMENTS TO NEWS AGENCIES

*464. SHRI P. C. BHANJ DEO: Will the Minister for INFORMATION AND BROADCASTING be pleased to state:

(a) whether the payments to news agencies by the All India Radio are at present being made on the basis of the number of radio licences; and

(b) whether it is proposed to make such payments on the basis of word-age supplied or used?

THE PARLIAMENTARY SECRETARY TO THE MINISTER FOR INFORMATION AND BROADCASTING (SHRI G. RAJAGOPALAN) : (a) and (b). The whole question is being reviewed in the light of the recommendations made by the Public Accounts Committee and the Press Commission.

SHRI P. C. BHANJ DEO: May I know, Sir, when the Public Accounts Committee made its recommendation?

SHRI G. RAJAGOPALAN: I do. not have the exact date; I only have the recommendations that they made.

SHRI P. C. BHANJ DEO: What I would like to know is the reason for this unconscionable delay in carrying out the very simple recommendations of the Public Accounts Committee?

SHRI G. RAJAGOPALAN: There is no delay, Sir, but the Press Commission has also made certain recommendations and both have got to be viewed together and then we have got to come to certain decisions.

SHRI KANHAIYALAL D. VAIDYA: May I know what are the agencies?

SHRI G. RAJAGOPALAN: The Press Trust of India, The United Press of India, Agency France, NAAFEN, Arab News Agency.

SHRI KANHAIYALAL D. VAIDYA: What amount is annually paid to them?

SHRI G. RAJAGOPALAN: I have got the figures and it will take a long time to read them. If the Chair permits, I can give the figures for the five agencies and for the year 1953.

MR. CHAIRMAN: Supply them to the Member.

SHRI P. C. BHANJ DEO: May I know whether the recommendations of the Press Commission vary in any way from or modify the recommendations of the Public Accounts Committee because the recommendation of the Public Accounts Committee is very simple, and they say that the Government should go on the basis of wordage instead of licences?

SHRI G. RAJAGOPALAN: But the Press Commission's Report is different from the Public Accounts Committee's.

SHRI S. MAHANTY: How are you going to reconcile this difference?

SHRI G. RAJAGOPALAN: We are considering the whole question and then we will come to certain decisions.

SHRI S. MAHANTY: By another Commission?

SHRI G. RAJAGOPALAN: No.

CONTROLS ON COTTON TEXTILES

◆465. SHRI P. C. BHANJ DEO- Will the Minister for COMMERCE AND INDUSTRY be pleased to state:

(a) whether during the year 1953-54 all controls on cotton textiles were practically removed; and¹

(b) the number of staff retrenched from the office of the Textile Commissioner, Bombay, due to the relaxation of controls in 1953-54?

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): (a) and (b). A statement is laid on the Table of the House.

Statement

(a) All controls on the distribution and prices of cotton textiles have been removed. Following measures of control continue.

(i) Production control against manufacture of shoddy and uneven material.

(ii) Reservation of certain varieties of cotton textiles for the handloom industry.

(iii) Mill's obligation to make available certain quantity of yarn for handloom and powerloom industry.

(iv) Text marking of cloth for identification and other marking designed to safeguard the interests of consumers.

(v) Restriction in the use of sizing and filling material.

(vi) Control on movement of cotton textiles from one State to another has been relaxed to the extent that State Governments have been empowered to issue general permits for movement of cloth and yarn, from any place within their jurisdiction except the Greater Bombay and city of Ahmedabad.

(b) Staff retrenched, including that transferred to other offices—427 (numbers).

SHRI P. C. BHANJ DEO: Looking at the statement, Sir, I find that control on movement of cotton textiles from one State to another has been relaxed to the extent that State Governments have been empowered to issue general permits for movement of cloth and

yarn from any place within their jurisdiction except the Greater Bombay and the city of Ahmedabad. May I know the reasons for this exception?

SHRI D. P. KARMARKAR: The reasons are because Ahmedabad and Bombay are important centres of production and they would like to have this power in their hands in the interests of the consumers and the country as a whole.

SHRI P. C. BHANJ DEO: May I know the number of staff engaged in the enforcement of controls on cotton textiles prior to the removal of practically all cotton controls.

SHRI D. P. KARMARKAR: The number of staff in the Textile Commissioner's establishment was as on 1st April 1953—1177. As on 1st April 1954 it was 750.

RAYON FACTORY UTILISING WOOD PULP OF EUCALYPTUS TREES

*46S. SHRI N. C. SEKHAR: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:

(a) whether any foreign firm has been carrying on negotiations with Government for starting a rayon factory in this country in which the wood pulp of the eucalyptus trees will be utilised;

(b) if so, what is the name of that firm; and

(c) whether a final decision has been taken in the matter?

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): (a) No, Sir.

There are negotiations going on between an Indian concern and an Italian concern for the production of rayon yarn and later on the project envisages production of the raw material also from pulp either from Eucalyptus or any other suitable indigenous wood.